PART-III
HARYANA GOVERNEMNT
FOREST DEPARTMENT
Notification
The 14h May, 1971

No. S.O. 116/C.A. 16/27/S. 29/68- In exercise of the power conferred by section 29 of the Indian Forest Act, 1927, and all other powers enabling him in this behalf, the Governor of Haryana hereby declares the land described in the Schedule below to the protected forest to which the provisions of Chapter V the said Act, Act to be applicable to the same:

SCHDULE

District	Tehsil	Village/Bhoj with H.B. No.	Owner	Area in Acres
Ambala	Naraingarh	Bhoj Koti, H.B. No. 322	Haryana State Government	2669
Do	Do	Bhoj Plasara, H.B. No. 316	Ditto	4850
Do	Do	Bhoj Naita H.B. No. 319	Ditto	1253
Do	Do	Bhoj Dharara, H.B. No. 321	Ditto	985
Do	Do	Bhoj Tipra, H.B. No. 320	Ditto	1593
Do	Do	Bhoj Kothi, H.B. No. 323	Ditto	1111
Do	Do	Bhoj Matar, H.B. No. 317	Ditto	5643
		Total		18104

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SHER JANG SINGH,
Secretary to Government, Haryana,
Forest Department.